

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4473**  
**TO BE ANSWERED ON 30.03.2022**

**SALE OF SUB-STANDARD GOODS**

4473. SHRI GNANATHIRAVIAM S.:

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:**

- (a) whether the Government is aware that markets in the country are flooded with sub-standards goods particularly electrical goods, which are harmful for the consumers;
- (b) if so, the steps taken by the Bureau of Indian Standards (BIS) to check the sale of sub-standard goods in the country ;
- (c) whether BIS had conducted any raids during the last two years to unearth the sale of sub-standard goods, particularly, electrical goods;
- (d) if so, the details thereof, State and Union Territory-wise; and
- (e) the action taken against the traders found guilty by BIS?

**ANSWER**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री**  
**(श्री अश्विनी कुमार चौबे)**

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b) : Bureau of Indian Standards (BIS) acts upon the complaints received by it related to sub-standard quality of BIS certified products, unauthorized use of BIS Standard Mark and violation of Quality Control Orders.

Complaints related to sub-standard quality of BIS certified products are investigated at the end of complainant and licensee followed by independent testing of complaint sample to establish genuineness of the complaint. Actions such as suspension or cancellation of the license are taken against the licensee if the complaint is found genuine. Licensee is also advised in such cases to provide redressal to the complainant by way of replacement/repair of the product under complaint.

For complaints related to unauthorized use of BIS Standard Mark and violation of Quality Control Orders, BIS carries out Search and Seizure operation at the premise of the firm. During such Search & Seizure, material under contravention is seized followed by launch of prosecution against the offender for violation of BIS Act, 2016.

(c) & (d) : During the years 2020-21 and 2021-22, BIS carried out 211 Search & Seizure operations including 28 related to electric products, for unauthorized use of BIS Standard Mark and Violation of Quality Control Orders. The State wise and Union Territory - wise details are at **Annexure**.

(e) : After successful Search & Seizure operation, BIS files case against the offender in the Court of Law. If firm applies for compounding, then the offence is compounded by the Competent Authority and penalty is imposed in accordance with BIS Act, Rules and Regulations. In 2021-22, 44 cases were filed in Courts and 2 cases were compounded.

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**ANNEXURE REFERRED IN REPLY TO PARTS (C & D) OF LOK SABHA UNSTARRED QUESTION NO.4473 TO BE ANSWERED ON 30-03-2022 REGARDING SALE OF SUB-STANDARD GOODS.**

STATE	TOTAL NUMBER OF SEARCH & SEIZURE CONDUCTED BY BIS			
	2020-21		2021-22	
	Other Goods	Electrical Goods	Other Goods	Electrical Goods
ANDHRA PRADESH	1	-	8	-
ASSAM	1	-	2	-
BIHAR	3	-	4	-
DELHI	1	2	8	2
GUJARAT	5	4	29	4
HARYANA	-	-	29	3
JAMMU & KASHMIR	1	-	-	-
JHARKHAND	1	-	1	-
KARNATAKA	5	-	11	-
KERALA	1	-	4	1
MADHYA PRADESH	-	-	3	-
MAHARASHTRA	4	3	19	3
PUNJAB	1	-	-	-
RAJASTHAN	1	-	5	-
TAMIL NADU	3	-	8	1
TELANGANA	1	-	7	-
UTTAR PRADESH	-	-	8	2
UTTARAKHAND	-	-	-	1
WEST BENGAL	-	-	10	-
<b>Total</b>	<b>29</b>	<b>9</b>	<b>156</b>	<b>17</b>
<b>G. Total</b>	<b>38</b>		<b>173</b>	

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